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SHRI JASWANT SINGH; Sir, I would like to put a specific query. In the last six months, what has been the contribution of the non-aligned news pool broadcast over All India Radio and Doordarshan? The concept is quite old now. There is subscription to this concept by us as also and the conference and now we seem to be, to a certain extent, leading the concept. My question is, what has neen the contribution? I do not want in percentage terms. I want in figures. Another difficulty that we face, in television broadcast, in most developing countries, is about soft ware. There is insufficient soft ware even within India. Is there a proposal for joint development of soft ware within the non-aligned countries, because soft ware is important when it comes to quality and the cultural dimensions of the soft ware which you put across? That is why, I would like to know, is there a proposal for a joint development of software for non-aligned countries? Finally, is the question taken up about the credibility of non-aligned news pool because the most important aspect of any news dissemination is credibility and what has been thinking on this aspect?

SHRI VITHAL GADGIL: As far as the first part of the question is concerned, we are making increasing use of the news that we get from the non-aligned pool.

SHRI JASWANT SINGH: How many?

SHRI VITHAL GADGIL: I will not be able to give the figures just now. But by way of illustration, I can say. If I remember correctly, on Friday, over Indian Radio, the daliy bulletin which we broadcast was based entirely on the news that we got from this source. Now, in regard to the joint collaboration for soft ware; this is one of the proposals, but so far, there has not been any concrete development. As I said, As I told the House at the outset, this is a very informal organisation. There is no formal membership, no central sccretariat. It is not yet institutionalised and there is no monitoring. Within these parameters, what best we can do, we have been trying to do. In regard to the last part, about credibility. it will also depend and our attempt will be to have more and more credibility,

SHR1 DHARAM CHANDER PRA-SHANT: I yould like to know from the hon. Minister whether this non-aligned news pool is successful, from the point of view of this country?

SHRI VITHÁL GADGIL: Yes. If I may quote: Out of the reported 60,000 daily average words circulated in the system, Indian news pool desk contributes as much as ten per cent. We are getting our message also across.

illegal sale of farm land in Delhi

*143. SHRIMATI KRISHNA KAUL: Will the Migister of WORKS AND HOUSING be pleased to state:

- (a) whether Government are aware of the illegal sale of farm land by the unscrupulous colonisers in Delhi, recently; and
- (b) if so, what action Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):
(a) Yes, Sir, Such instances have come to the notice of the Government.

(b) Delhi (Land Reforms) Act, 1954, forbids the use of agricultural land for purposes other than those connected with agriculture. Wherever violations had taken place, Government had taken action. The number of cases under trial is 1561. There are many cases which are still under investigation.

SHRIMATI KRISHNA KAUL: Land prices in Delhi metropolis are shooting up higher and higher because of acute demand for land and the shortage of residential accommodation. I would like to know from the hon. Minister of Works and Housing as to what steps the Government is taking or propose to take to contain or reduce the prices of land and to step up legal housing activity?

SHRI ABDUL GHAFOOR: Sir, there is housing shortage no doubt in Delhi. Government is taking all possible steps to meet the demand. Since the demand is very high, it is very difficult to contain it in the short priod of time. As you know Sir, the Delhi Development Authority is

constructing houses in large numbers and offering them through their various schemes. There is also another agency through which houses are constructed, namely, the HUDCO. So, all these steps are being taken by the Government. It is true that prices of land in Delhi are increasing and that is why the Act was passed recently in this very House for a larger Delhi in which parts of Harvana, U.P. and other States are being included. In this way the difficulties may be overcome but as you are aware the influx of population in Delhi is increasing every day, so all these things are being taken into consideration by the Government. There are so many other difficulties which we are trying to overcome. The second part of her question relates to the irregular and illegal sale of houses by owners conferring the power of attorney to another person to overcome this Act. So, we are looking into all thesethings. Proposals have been sent to all the departments concerned to see how there will be a check over this action. The owner of a land or house gives power of attorney to another person and sells the house unauthorisedly or illegally to another person. There is no registration in the Registrar's office So, it is very difficult for the Government to find out who is the person who has sold the property illegally. So, we are aware of all these things. We are taking all action to overcome these difficulties.

SHRIMATI KRISHNA KAUL: What are the steps taken by the Government to check influx of people in Delhi? Government is certainly aware of this problem, but the steps taken are not adequate.

MR. CHAIRMAN: The question is not relevant. (Interruptions) The question is not relevant to the main question. Yes, Mr. Reddy.

SHRI B. SATYANARAYAN REDDY: Mr. Chairman, Sir, I would like to know from the Minister, how many illegal colonies have come up in or around Delhi and how many of them have been legalised by the Government? Reports have come in the press sometime back that illegal transactions are taking place in those colonies and the Government have regularised some of these illegal colonies.

I do not know what is the policy of the Government in this respect. Recently, I was given to understand, some of the societies went to the Government for remalarisation of their houses. I do not want to take the name of the Minister, but your predecessor seems to have told them. you go on with the construction first and when the construction is over, then will automatically sanction it, it will automatically be regularised. I want to know. what is the policy of the Government in' this respect? Are the people allowed to have illegal construction of houses develop colonies so that you can regularise the same when the construction is over? I want a categorical answer in this regard.

SHRI BUTA SINGH: His predecessor is also here.

SHRI ABDUL GHAFOOR: My predecessor is also sitting here. It is true that a large number of illegal colonies have started coming up. They had already started coming up and some of them have been regularised, but it is not the policy of the Government that the persons may occupy certain plots illegally, or jhugies and ihonparies may come up first and then they will be legalised. It is not the policy of the Government, but these things . have happened, I admit it. If you go the Trans Yamuna area you will find large areas having been occupied by ihuggi jhonpari wallahs coming from Bihar, U.P. and others parts of the country.

SHRI B. SAIYANARAYAN REDDY: I am asking about the big bungalows and colonies.

SHRI ABDUL GHAFOOR: That is also true. In some parts like Palam on this side I have myself gone and seen with my own eyes that construction of buildings has taken place. These are the hard realities which I do not want to hide but it is not the policy of the Government that you go on with illegal constructions and we will regularise them automatically. (Interruptions). As you are aware, whenever any action starts taking place, there is a hue and cry not only from the Members of Parliament but from the public also. But taking into consideration all

these things and the future of Delhi we are trying to solve this problem in a way which includes so many things. Even if those persons have constructed houses, it must be brought under Master Plan of Delhi. If it does not fit in that, action will be taken against them and they will be uprooted.

सत्यपाल मलिक: यह बहुत व्यापक प्रक्त है भ्रौर इस में दो तरह का बहुत जबरदस्त घपला है। यह जो जमीन बेची जा रही है वह तो दो तरह से बेची जा रही है। एक तो फार्म हाउसेज के नाम पर जो जमीन नोटिफिकेशन के तहत म्राती है भौर जिस में फार्म हाउसेज नही बन सकते बडे पैमाने पर गाजियाबाद दिल्ली के बाहर गुड़गांव की तरफ श्रौर दिल्ली में ऐसी जमीन बेची जा रही रही है । उस का तो तत्काल इलाज सरकार कर सकती है। रोज ही ग्रखवारों का विज्ञापन होता है ग्रौर उस के लिए सरकार विज्ञापन दे सकती है कि इन जमीनों में फलां फलां तरह का नहीं हो सकता ग्रीर भ्रगर ्।गा तो हम उस के खिलाफ सख्त कार्यवाही करेंगे। यह कभी सरकार की तरफ होता नहीं। दूसरी तरफ जो कालोनाइजर्स गरीब श्रादिमयों रहे है उसका भी बहुत व्यापक प्रश्न है श्रौर उस को ग्राप रोक नहीं सकते क्योंकि श्राज तक जहां दिल्ली में जितनी मान्यता प्राप्त कालोनी हैं उस से तिगुनी गैर-कानुनी कालोनियों हैं ग्रौर उन को ग्राप को मान्यता देनी पडेगी इस लिये मान्यता प्राप्त कालोनी में जहां दो हैं वहां गैर मान्यता प्राप्त कालोनी 15 बोट हैं। इस लिये ग्राप को उन को मान्यता देनी पड़ेगी। इस का इलाज एक ही है ग्रौर सिर्फ एक है कि डी डी ·बड़े पैमाने पर जो सब से गरीव ग्रादमी है उस की रिहायश के इंतजाम को अपने हाथ में लें भ्रौर दूसरे जो यहां इंफलक्स है, **रो**जगार की **तलाश** में जो यहां स्रादमी श्राते हैं बाहर से, उन को रोजगार देने ती व्यवस्था की जाय। मेरे प्रक्त के दो टुकड़े हैं। पहले तो फार्म हाउसेज के लिये रो जमीन बेची जा रही है उस <u></u>ध-ने के लिए सरकार क्या कदम उठा

रही है ग्रौर दूसरे जो सब से ग्रादमी है जिस को एक चारपायी बिछाने के लिये जमीन का इंतजाम करना है और जो गलत किस्म के कालोनाइर्जस हैं उन से वह गलत तरीके से जमीन खरीदता है उस के लिये डी.डी.ए. के पास क्या योज-नायें हैं म्राने वाले दिनों में?

श्री भ्रब्दूल गफूरः ग्रह भ्राप ने बहुत लम्बा सवाल कर दिया ग्रीर जवाब देते समय मैं भूल जाऊंगा कि कौन-कौन सवाल श्राप के हैं। लेकिन श्राप ने जो कहा है, सही कहा है। भ्राप जानते हैं कि इस को रोकने के लिए ही नेशनल कैंपिटल रीजन ऐक्ट पिछली बार पास किया गया था। लेकिन हर ग्रच्छे काम के लिये हमारे हिन्दुस्तान के ग्रंदर कुछ इतने चालाक लोग बसते हैं कि कुछ न कुछ उपाय वह ऐसा कर लेते हैं कि फिर हम को ऐक्ट में तब्दीली करने की जरूरत पड़ जा**ती** है । इस लिए वह चीजें जिनका इजहा**र** भ्राप ने किया है उस से हम वाकिफ है। जहां तक भाप ने छोटे छोटे लोगों की बात कही, जिन के पास कुछ नहीं हैं, गरीव उन के लिए काफी मुस्तेदी के साथ हुडको कुछ स्कीमें ले रहा है जिन में मिडिल इन्कम ग्रुप, लोग्रर इन्कम ग्रुप ग्रौर जनता ग्रुप हाउसिंग स्कीम्स हैं ग्रौर काफी तादाद में इन में बिल्डिग्स बन रही हैं। मेरे पास यहां फीगर्स नहीं हैं नहीं तो मैं बता सकता था कि कितनी बिल्डिंग्स इस में बनाई जा रही हैं। श्रौर भी कितनी ही स्कीमें है। लेकिन दिल्ली में, कलकत्ता में, बम्बई में, हर जगह ऐसे लोग हैं भ्रौर हमारे पास इतने फंड एवेलैविल नहीं हैं कि हम इस को पूरी तरह से कोप कर सकें। लेकिन वीकर सेक्सन के लिये जो कु<mark>छ हो रहा है व</mark>ह हमारे लिमिटेड रिसोर्स के ग्रंदर काफी हो रहा ग्रीर में. समझता हूं ग्रीर मुझे जम्मीद हैं –मुझे मालूम नहीं **था**, वर**ना** श्रगर फीगर्स मेरे पास होते तो में बता हुडको की स्कीम में सकता था कि दिल्ली में कितने मकान बन रहे हैं श्रौर इस के ग्रलावा भी जिस योजना की तरफ श्राप ने इशारा किया कि कहीं <mark>कहीं</mark> ऐसे लोग बस गये है जिस को मास्टर प्लान में हम इन्क्लूड नहीं कर सकते

उन के लिये तो हम उन की जरूरियाते जिन्दगी को पूरा करने के लिये कम्युनिटी बेसिस पर उन को सेनिटेशन दी, उन के नहाने की, उन को एलेक्ट्रोसिटी की और छोटी सड़कों की और उन सड़कों को पक्का करने की फैसिलीटी दे रहे हैं, उन का इंतजाम कर रहे हैं और उन को जिन्दगी को अच्छी तरह से निभाने के लिये हम काफी काम कर रहे हैं।

SHRI JASWANT SINGH; Mr. Chairman, Sir, the excessive urbanisation, socioeconomic aspects etc., are not part of
the question. The question relates to illegal
colonization of farm land around Delhi.
The hon. Minister said that the Government has no intention of colluding with
them. The problem arises precisely because
the executive and the Government appear
to be colluding with illegal colonization,
and where there is an appearance there
may also be a reality.

जहां घुंग्रा है वहां ग्राग भी होगी।

I would, therefore, like to ask what are the criteria that the Government apply when they legalize an illegal colonization. If you do not have criteria, what factors do you take into account when you legalize such illegality? Now, if you do not have criteria, even if you do not take any factors into account, what criteria, factors or considerations did you have in mind when, for example, you legalized a wholly illegal colony like Sainik Farms?

श्री श्रब्दुल गफूर : यह जो कुछ माननीय सदस्य ने कहा है, सच कहा है। यानि जो यह कहते हैं कि यह इल्लीगल कंस्ट्रक्शन हो गया है उस को ग्राप किस तरीके से लोगनाईज करते हैं क्या बेसिस है उसकी, तो हमारे दिल्ली डवलपमेंट के मास्टर प्लान रहोबदल कर के हम ले सकते हैं उन की ले लेते हैं। मसलन रोड कितने मीटर की चौड़ाई की हो ग्रीर थोड़ा सा डिमालिशन करने के बाद ग्रगर काम चल जाता है तो हम उस को लीगानाइज कर देते हैं। लेकिन जहां पर हम उस को कर ही नहीं सकते, इतनी पतली रोड है कि जो बहुत कंजेस्टेड है, जहां हम उन को इमैनिटीज ग्राफ लाइफ नहीं दे सकते

तो उस को लीगालाइज नहीं करते। श्राज ही जब मैं ग्रपने ग्रफसरों से इस मामले को डिसकस कर रहा था तो वे उन से जनाना चाहा रहा था कि ग्राप इस के लिए ऐक्शन क्याले रहे हैं। या तो स्राप इस काम को वार फुटिंग पर लीजिए और इस तरह से उस पर काम हो ग्रौर दूसरे डिपार्टमेंस से बात कर के जल्दी से जल्दी पार्लियामेन्ट के मेल्बर्स ग्रौर जनता को जानकारी जानकारी में भी यह बात लायी these things we are going to do. अब इस चीज के लिए हम इतना हो वायदा करते हैं कि स्राप एक महीने स्रौर इंतजार कीजिए I will take serious action about all these developments.

जो भी हो सकता है ह्यूमनली पासिबल, I will try to do it, fulfil it, and I hope, after you will be satisfied

SHRI H. L. KAPUR: Sir it was a question about DDA where the Minister said that the DDA is going in a big way to construct houses. But what one roads in the papers is that the DDA is lagging behind in its building programme a great deal and there is a lot of agitation. Firstly, what steps are being taken by the Minister to see that the DDA is able to cleat the backlog? Secondly, the quality of construction is so poor that the houses are barely ready when they start falling.

MR. CHAIRMAN: Question not relevant, Mr. Kalpnath Rai;

श्री कल्पनाथ राय: सभापति महोदय, दिल्ली का एक्सपैंशन दिन दूना रात चोगुना होता जा रहा है और सरकार एक नेशनल कैंपिटल की तरह से उस के लिये एक नयी प्लानिंग भी कर रही है। तो मैं माननीय मंत्री जी से पूछना चाहता हूं कि जब ग्राप जानते हैं कि कालोनीज का लीगानाइजेशन होगा और नयी नयी कालोनीज बनेगी तो ग्राप इस को मद्दे नजर रखते हुए क्या बता सकते हैं कि कितनी कालोनीज को भविष्य में ग्राप लीगालाइज करेंगे। क्योंकि जो ग्राप इस

लीगलाइजड कालोनीज होगी उन में स्कुल अस्पताल और जीवन के लिये जो दूसरी सुविधाएं हैं उन के लिये भी जमीन छोड़ी जायगी और वह तभी बन सकेंगे। क्योंकि अगर इस तरह की कालोनीज को आप रेगुरालइज करेंगें कि जहां जीवन की अन्य सुविधाएं नहीं होंगी तो दिल्ली में एक बडा कंजणन पैदा हो जाएगा। तो इसका महनजर रखते हुए कितनी नई कालोनीज को रेगुरालाइज करने जा रहे हैं और उनमें जो आवश्यकता चीजें हैं उनके निर्माण के लिए क्या व्यवस्था है?

श्री भ्रब्दुल गफ्रः ग्रापने जो कहा है वह ठीक है कि रेगुलारइज करने हमें इल्लोगल करने नहीं जा रहे हैं। कालानी जो बन गई है, म्रापकों याद होगा पिछली दफा जब एँक्ट बन रहा था तो उसमें कई कालोनीज के लिए जो उसके लिए स्क्लों की, हास्पिटाल पार्क्स की सुविधा चाहिए। सारी एक ग्रन्छी कालोनी के लिए जरूरी उन सब चीजो का जो ग्राइंदा कालोनीज बनेगी, ध्यान रखा जाएगा। रोहिणी की तरफ मैंने खद्द देखा कि जहां वहां पर मक्तान बर्नेने उसके पहले सब जगह वहां पार्क ्<mark>बन ग</mark>ई है, कालोनी नहीं बनी है, सैलेक्ईशन हो साइटस या गथा युनिवर्सिटबनेगी, उसकी भी साइट हो गई। Nobody is allowed to have illegal construction.

सारी चीजें हो गई है। तो आपके क्वेश्चन के सिलसिले में जो बातें थीं उसी चीज को मद्देनजर रखत हुए हमारे अफिसर्स ने इसकी तरफ ध्यान दिया है। सारी चीजें का ख्याल किया है। आइंदा जो चीजें वननी होंगी, आपके वह सब लोगों के मुझाव के मुताविक होगी।

SHRI BUTA SINGH. Sir, one thing, I want to repudiate. The hon. Member made an allegation against the predecessor. That is all baseless.

MR. CHAIRMAN: No. no.

· SHRI BUTA SINGH: He mentioned me. That is why I am saying.

MR. CHAIRMAN: He only said that it was regularised. He did not say anything against anybody.

Affairs of ICRISAT

*144. SHRI PARVATHANENI UPENDRA:

SHRI CHATURANAN MISHRA

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the Indian Express of the 4th February, 1985 under the caption "ICRISAT is above law of the land"; and
- (b) whether any inquiry has been conducted into the affairs of the institute; if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) Yes, Sir.

(b) No. Sir.

श्री चतु रनन मिश्रः सभापति महोदय, 'इक्रीसट' के सम्बन्ध में राष्ट्रीय प्रेस में, पी टी ग्राई , इंडियन ऐक्सप्रेस, ब्लिट्ज, लिंग, न्य-एज मे ऐस्पियौनाज ऐक्टिवटीज या इस देश के विरुद्ध काम करने वालों के बहुत से बाक्यात ग्रखवारों में स्राए हैं स्रौर हम लोगों को यह भी मालूम है कि बंगला देश युद्ध के बाद जब दिल्ली स्थित फोर्ड फाउंडेशन लो सी अप्राई ए से संबंधित होने के कारण, बन्द कर दिया गया भारत सरकार की ग्रीर से तो उन्हीं लोगों को लेकर यह 'इकरीसट' फिर वहाल कर दिया गया श्रौर उनको ऐक्स्ट्रा-ग्रार्डिनरी सहलियते जो यन।इटेड नेशनस ऐक्ट 1947 के पैरा 3 के मुताबिक हैं, सब प्रिविलैज ग्रौर ऐमि-मिटीज दी गई है जैसी कि किसी दूसरे इंस्टी-ट्यूशंस को इस देश में उपलब्ध नहीं है। इसीलिए में सरकार से यह पूछना चाहता है कि जब इस संस्था के ऊपर इतने संगीन चार्ज राष्ट्रीय प्रेस में ब्राए है तो सरकार ने इसकी इंक्वायरी का श्रादेश क्यों नहीं दिया है और

The question was actually asked on the floor of the House by Shri Chaturanan Mishra.